

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**I.T.A No.6666/Del/2018
(ASSESSMENT YEAR 2014-15)**

M/s Janpath Restaurants Pvt. Ltd. 315-316, Plot No.3, DLF Promenade Mall, Nelson Mandela Marg, Vasant Kunj, New Delhi- 110 070. PAN-AACCJ 7897B	Vs.	Addl. CIT, Special Range-5, New Delhi.
(Appellant)		(Respondent)

Appellant By	None
Respondent by	Sh. Gaurav Dudeja, Sr. DR
Date of Hearing	31.12.2020
Date of Pronouncement	31.12.2020

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-36, New Delhi, dated 30.07.2018.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The learned counsel for the assessee, vide letter dated 24.12.2020 has requested for withdrawal of the appeal filed by the assessee and stated that

the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 under the Direct Tax Vivad se Vishwas Act, 2020 (in short ' the Act).

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31st December, 2020.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI